

**GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1109
TO BE ANSWERED ON 22.07.2016**

CONSTRUCTION OF OBSERVATION AND SPECIAL HOMES

**1109. SHRI SUKHBIR SINGH JAUNAPURIA:
SHRI BAIJAYANT JAY PANDA:
SHRI PRAHLAD SINGH PATEL:**

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of observation and special homes presently functioning for juvenile offenders in the country along with the number of juveniles therein, State/UT-wise;
- (b) the details of schemes being implemented for their rehabilitation and the funds allocated/released and utilised thereunder during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government has taken note of non-availability of sufficient homes in some States, leading to housing of juveniles in other districts and increased expenses and travel difficulties in their transit during court trial, if so, the details thereof and the reaction of the Government thereto;
- (d) whether the Government has received proposals from States/UTs and NGOs for construction of more such homes, if so, the details thereof along with the action taken thereon and funds provided for the purpose during the said period, State/UT-wise; and
- (e) whether the Government proposes to separately house juveniles who have crossed 18 years of age during the period of trial and if so, the details thereof?

ANSWER

**MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)**

- (a): The number of Observation Homes and Special Homes functioning for children in conflict with law and being supported under the Integrated Child Protection Scheme (ICPS) along with the number of children therein, State/UT-wise is at **Annexure-I**.
- (b): The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) under which financial assistance is provided to State Governments/UT Administrations for setting up and maintenance of various types of Homes, including Special Homes and Observation

Homes for rehabilitation of children in conflict with law. These Homes provide education and vocational training to inmates of such Homes so that they can ultimately reintegrate into the mainstream society. The details of funds released and utilized by the State Governments/UT Administrations under ICPS including funds for Special Homes and Observation Homes during each of the last three years and the current year is at **Annexure-II**.

(c) & (d): The setting up of Homes including Special Homes and Observation Homes is decided by the inter-ministerial Project Approval Board (PAB) constituted under ICPS to consider and approve the financial proposals received from the State Governments/UT Administrations, on the basis of need assessment carried out and requirement projected in the respective proposals. The PAB also deliberates on issues related to infrastructure and basic facilities during their interaction with States/UTs. The details of funds provided by the Government to the State Governments/UT Administrations for construction of Observation Homes and Special Homes during the last three years under ICPS is at **Annexure-III**. So far no grant has been released for construction of Observation and Special Home during current financial year 2016-17.

(e): Under the provisions of Section 49 (1) of the Juvenile Justice (Care and Protection of Children) Act, 2015 the State Government shall set up at least one place of safety so as to place a person above the age of 18 years who is apprehended for committing an offence when he was below the age of 18 years or a child in conflict with law, who is between the age of 16 to 18 years and is accused of or convicted for committing a heinous offence.

Annexure-I

Annexure referred to in reply to part (a) of Lok Sabha Un-starred Question No.1109 for 22.07.2016 raised by Shri Sukhbir Singh Jaunapuria, Shri Bajayant Jay Panda and Shri Prahlad Singh Patel regarding Construction of Observation and Special Homes.

Homes for children in conflict with law (Observation Homes & Special Homes) being supported under ICPS

S. No	State	Observation Home	Children	Special Home	Children	Observation cum Special Home	Children	Total Homes as on 31/03/2016	Children
1	Andhra Pradesh	6	103	2	37	2	136	10	276
2	Arunachal Pradesh	0	0	0	0	1	10	1	10
3	Assam	5	71	0	0	0	0	5	71
4	Bihar	12	572	1	4	0	0	13	576
5	Chhattisgarh	13	310	12	0	0	0	25	310
6	Goa	2	67	2	67	0	0	4	134
7	Gujarat	3	140	0	0	3	78	6	218
8	Haryana	4	144	1	29	0	0	5	173
9	Himachal Pradesh	1	10	0	0	0	0	1	10
10	Jammu and Kashmir	2	115	0	0	0	0	2	115
11	Jharkhand	10	361	1	14	0	0	11	375
12	Karnataka	16	60	1	24	0	0	17	84
13	Kerala	14	33	3	12	0	0	17	45
14	Madhya Pradesh	18	350	3	60	0	0	21	410
15	Maharashtra	53	2973	0	0	2	79	55	3052
16	Manipur	4	18	0	0	1	33	5	51
17	Meghalaya	3	73	0	0	0	0	3	73
18	Mizoram	8	135	2	38	0	0	10	173
19	Nagaland	10	110	2	38	0	0	12	148
20	Odisha	1	0	0	0	5	315	6	315
21	Punjab	4	196	2	56	0	0	6	252
22	Rajasthan	36	617	1	22	0	0	37	639
23	Sikkim	2	15	1	70	0	0	3	85
24	Tamil Nadu	8	193	2	37	0	0	10	230
25	Tripura	1	12	1	3	0	0	2	15
26	Uttar Pradesh	30	1272	2	15	0	0	32	1287
27	Uttarakhand	7	60	2	20	0	0	9	80
28	West Bengal	10	810	0	0	4	381	14	1191
29	Telangana	3	70	2	192	0	0	5	262
30	Andaman & Nicobar	0	0	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	1	18	1	18
32	Dadra & Nagar Haveli	0	0	0	0	0	0	0	0
33	Daman and Diu	0	0	0	0	0	0	0	0
34	Lakshadweep	0	0	0	0	0	0	0	0
35	NCT of Delhi	4	185	2	31	0	0	6	216
36	Puducherry	2	2	0	0	0	0	2	2
		292	9077	45	769	19	1050	356	10896

Annexure-II

Annexure referred to in reply to part (b) of Lok Sabha Un-Starred Question No. 1109 for 22.07.2016 raised by Shri Sukhbir Singh Jaunapurja, Shri Baijayant Jay Panda and Shri Prahlad Singh Patel regarding Construction of Observation and Special Homes.

The details of funds released and utilized by the State Governments/UT Administrations under ICPS including funds for Special Homes and Observation Homes during each of the last three years and the current year.

S.No.	Name of the States/UTs	2013-14		2014-15		2015-16		2016-17
		Amount Released (Rs. in Lakhs)	Amount Utilised (Rs. in Lakhs)	Amount Released (Rs. in Lakhs)	Amount Utilised (Rs. in Lakhs)	Amount Released (Rs. in Lakhs)	Amount Utilised* (Rs. in Lakhs)	Amount Sanctioned (Rs. in Lakhs)
1	Andhra Pradesh	1206.50	1107.21	301.62	275.24	238.58	104.78	110.74
2	Arunachal Pradesh	54.74	26.50	130.68	84.17	571.68	0*	52.29
3	Assam	1080.00	1020.50	1010.36	1332.49	597.90	0*	413.64
4	Bihar	957.56	515.42	204.75	1721.60	2687.89	0*	551.62
5	Chhattisgarh	213.34	213.34	821.24	1620.47	3955.55	0*	527.77
6	Goa	-	-	100	240.11	235.25	39.68	36.83
7	Gujarat	979.35	1004.35	1925.75	1404.29	2328.90	1510.37	0.00
8	Haryana	1085.51	846.59	1526.72	678.15	496.44	350.89	0.00
9	Himachal Pradesh	84.96	153.23	835.71	228.25	604.04	1255.12	129.43
10	Jammu & Kashmir	-	-	-	-	113.35	0*	43.12
11	Jharkhand	144.96	471.75	36.03	87.32	369.88	387.42	152.84
12	Karnataka	2403.63	2388.38	3689.87	3747.81	1845.24	0*	507.56
13	Kerala	718.17	426.65	1354.35	1340.30	944.39	0*	216.96
14	Madhya Pradesh	546.03	546.03	1889.69	2096.53	1116.03	2373.81	533.52
15	Maharashtra	557.56	1510.80	762.32	762.32	3138.75	0*	699.53
16	Manipur	658.15	511.26	138.48	1986.84	3083.18	0*	241.34
17	Meghalaya	762.45	762.45	2003.83	1975.50	1469.55	0*	333.34
18	Mizoram	696.42	712.76	1919.02	1919.02	2079.44	2079.44	459.21
19	Nagaland	911.41	911.41	957.41	1662.70	2257.65	1473.21	382.75
20	Odisha	1227.20	1224.57	2544.82	1786.31	3309.07	2669.74	910.39
21	Punjab	191.27	216.10	507.12	570.61	820.81	515.57	253.60
22	Rajasthan	2347.56	2288.27	3395.82	3654.40	3258.92	2929.43	0.00
23	Sikkim	15.97	54.55	390.24	413.88	562.00	0*	117.50

S.No.	Name of the States/UTs	2013-14		2014-15		2015-16		2016-17
		Amount Released (Rs. in Lakhs)	Amount Utilised (Rs. in Lakhs)	Amount Released (Rs. in Lakhs)	Amount Utilised (Rs. in Lakhs)	Amount Released (Rs. in Lakhs)	Amount Utilised* (Rs. in Lakhs)	Amount Sanctioned (Rs. in Lakhs)
24	Tamil Nadu	2131.05	1541.83	3067.10	2804.89	825.04	4282.78	1486.92
25	Telangana	-	-	2087.59	203.53	354.88	93.94	0.00
26	Tripura	124.42	124.42	1227.34	1073.70	710.63	0*	154.38
27	Uttar Pradesh	1109.39	1009.45	1798.9	3552.11	2884.18	0*	692.48
28	Uttarakhand	333.92	-	83.48	11.05	66.88	3.89	15.54
29	West Bengal	2373.04	2046.26	2574.04	4348.35	508.67	1067.29	3017.11
30	Andaman & Nicobar Island	-	-	145.90	0.00	36.03	36.03	36.88
31	Chandigarh	17.58	42.26	362.22	228.30	357.82	0*	0.00
32	Dadra & Nagar Haveli	2.09	3.15	68.61	6.71	58.66	5.84	12.52
33	Daman & Diu	69.28	19.32	80.61	32.73	82.82	57.69	20.71
34	Delhi	404.73	502.44	606.22	838.68	1363.40	931.53	0.00
35	Lakshadweep	-	-	-	-	0.00	-	0.00
36	Puducherry	64.66	340.46	1168.57	676.23	559.60	0*	175.02

*** Utilization Certificate for 2015-16 is awaited from States/UTs**

Annexure-III

Annexure referred to in reply to part (c) & (d) of Lok Sabha Un-Starred Question No. 1109 for 22.07.2016 raised by Shri Sukhbir Singh Jaunapurja, Shri Baijayant Jay Panda and Shri Prahlad Singh Patel regarding Construction of Observation and Special Homes.

The details of funds provided by the Government to the State Governments/UT Administrations for construction of Observation Homes and Special Homes during the last three years under ICPS

Sl. No.	Name of the State	Construction of Observation & Special Homes 2013-14		Construction of Observation & Special Homes 2014-15		Construction of Observation & Special Homes 2015-16	
		No. Assisted (Construction)	Amount (Rs. In Lakhs)	No. Assisted (Construction)	Amount (Rs. In Lakhs)	No. Assisted (Construction)	Amount (Rs. In Lakhs)
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	-	-	2	116.99	4	253.49
3	Assam	-	-	-	-	-	-
4	Bihar	3	94.05	-	-	-	-
5	Chhattisgarh	-	-	-	-	7	374.43
6	Goa	-	-	-	-	-	-
7	Gujarat	-	-	-	-	-	-
8	Haryana	1	31.35	-	-	-	-
9	Himachal Pradesh	-	-	-	-	-	-
10	Jammu and Kashmir	-	-	-	-	-	-
11	Jharkhand	-	-	-	-	-	-
12	Karnataka	-	-	-	-	-	-
13	Kerala	-	-	-	-	1	52.47
14	Madhya Pradesh	-	-	-	-	-	-
15	Maharashtra	-	-	-	-	-	-
16	Manipur	-	-	-	-	-	-
17	Meghalaya	-	-	-	-	-	-
18	Mizoram	2	19.21	-	-	-	-
19	Nagaland	-	-	1	89.41	-	-
20	Odisha	-	-	2	141.38	1	28.07
21	Punjab	-	-	2	133.21	2	66.79
22	Rajasthan	3	94.06	-	-	3	157.41
23	Sikkim	-	-	-	-	-	-
24	Tamil Nadu	-	-	-	-	-	-
25	Tripura	-	-	1	54.21	-	-
26	Uttar Pradesh	-	-	6	312.93	-	-
27	Uttarakhand	-	-	-	-	-	-
28	West Bengal	-	-	-	-	1	39.37
29	Telangana	-	-	-	-	-	-
30	Andaman & Nicobar	-	-	-	-	-	-
31	Chandigarh	-	-	-	-	-	-
32	Dadra and Nagar Haveli	-	-	-	-	-	-
33	Daman and Diu	-	-	-	-	-	-
34	Lakshadweep	-	-	-	-	-	-
35	NCT of Delhi	-	-	-	-	-	-
36	Puducherry	-	-	-	-	-	-
Total		9	238.67	14	848.13	19	972.03

